

12.08 hrs.

SHIPPING DEVELOPMENT FUND  
COMMITTEE (ABOLITION) AMENDMENT  
BILL \*

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY): I beg to move  
for leave to introduce a Bill to amend the  
Shipping Development Fund Committee  
(Abolition) Act, 1986. Sir, I want to draw  
attention of the House to Clause 2 of the Bill  
which would involve expenditure from the  
Consolidated Fund of India. It should have  
been printed in bold letters out it has not  
been done so because of printing error.

MR. SPEAKER: The question is:

"That leave be granted to introduce a  
Bill to amend the Shipping Develop-  
ment Fund Committee (Abolition) Act,  
1986."

*The Motion was adopted*

SHRI JANARDHANA POOJARY: I in-  
troduce † the Bill.

12.09 hrs.

LABOUR LAWS (EXEMPTION FROM  
FURNISHING RETURNS AND MAINTAIN-  
ING REGISTERS BY CERTAIN ESTAB-  
LISHMENTS) BILL \*

[English]

THE MINISTER OF STATE OF THE  
MINISTRY OF LABOUR (SHRI P.A.

SANGMA): I beg to move for leave to intro-  
duce a Bill to provide for the exemption of  
employers in relation to establishments  
employing a small number of persons from  
furnishing returns and maintaining registers  
under certain labour laws.

MR. SPEAKER: The question is:

"That leave be granted to introduce a  
Bill to provide for the exemption of  
employers in relation to establish-  
ments employing a small number of  
persons from furnishing returns and  
maintaining registers under certain  
labour laws."

DR. DATTA SAMANT (Bombay South  
Central): I have raised an objection.

MR. SPEAKER: What objection?

12.10 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

DR. DATTA SAMANT: I have given a  
notice to oppose the introduction of this Bill  
on this point that various Acts-Payment of  
Wages Act 1936, the Minimum Wages Act  
1948, the Plantation Labours Act 1951, the  
Working Journalists Newspaper Employees  
Act 1955-some of the acts were introduced  
by Britishers in 1936. This is a particular  
legislation with regard to workers numbering  
less than 20 or 10.

In case of unorganised labour, the  
number is about 30 which is not protected by  
this Bill. Actually they are exploited more in  
this country. In respect of them, none of  
these Acts-the Minimum Wages Act, Facto-  
ries Act, Working Journalists Act-are imple-  
mented anywhere in this country.

The Hon. Minister will agree with me

\* Published in Gazette of India extraordinary, Part II, section 21, dated 24.8.87

† Introduced with the recommendation of the President.